

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO – 1720**  
ANSWERED ON - 21/12/2022

**BC RESERVATIONS FOR KAPU COMMUNITY**

1720. SHRI G.V.L. NARASIMHA RAO

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether any permission is required from the Central Government to provide OBC reservation to any caste in jobs in State Government jobs and educational institutions; if so, details thereof;
- (b) whether separate Central and State BC lists for reservations existed since beginning;
- (c) whether 5 per cent reservation provided to Kapu community through 2019 Act by Andhra Pradesh Assembly as "quota within quota" from the 10 per cent EWS reservation is legally permissible, details thereof; and
- (d) due process to be followed by the State Government, of Andhra Pradesh, if it has to give BC reservation to Kapu Community in State jobs and education?

**ANSWER**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SUSHRI PRATIMA BHOUMIK)

- (a) No Sir.
- (b) Yes Sir. The Central and State Lists of Backward Classes have been in existence since reservation to the Other Backward Classes was introduced in the Central Government in 1993.
- (c) The Constitution 103<sup>rd</sup> Amendment Act 2019 enables the States to provide a maximum of 10 per cent reservation to the Economically Weaker Sections (EWS).
- (d) The State Government is empowered to provide reservation to the Socially and Educationally Backward Classes (SEBC) and to prepare and maintain for its own purposes a separate list of SEBCs, as per the provisions of Article 342A(3) inserted vide the Constitution 105<sup>th</sup> Amendment Act 2021.

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